

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 308
(IB)-2144(ND)2019
New IA-296/2024

IN THE MATTER OF:

M/s. GAC Shipping (India) Private Limited ... Applicant/Petitioner

Versus

M/s. Classic Bottle Private Limited ... Respondent

Under Section: 9 of IBC, 2016

Order delivered on 30.01.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Honey Satpal

For the Respondent :

For the RP :

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-296/2024:- The IA has been preferred by the Liquidator for taking 7th Progress Report on record.

For the reasons stated therein, the IA is allowed and the report is kept on record, subject to all just exceptions.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)